

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "G" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI C. N. PRASAD, JUDICIAL MEMBER
&
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No.7783/Del/2018
[Assessment Year : 2015-16]**

TCIL Bina Toll Road Ltd. Room No. 301, TCIL Bhawan, Greater Kailsah-1, New Delhi AAEC3465H	vs	ACIT Circle-25(1) C. R. Building, New Delhi
APPELLANT		RESPONDENT
Appellant by	Shri Suyansh Sinha, Advocate	
Respondent by	Sh. H. K. Chaudhary, CIT(DR)	
Date of Hearing	20.12.2021	
Date of Pronouncement	20 .12.2021	

ORDER

PER C. N. PRASAD, JM :

This appeal is filed by the assessee against order dated 29.08.2017 passed by ACIT, Circle-25(1), New Delhi for assessment year 2015-16.

2. Before us, the Ld. AR submitted that the assessee has moved an application to resolve the pending issue through Direct Tax "Vivad se Vishwas Scheme" (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 29/01/2021 and also received Form No. 4 dated 14/12/2021.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 20th December, 2021.

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER
20/12/2021

R. N

Sd/-

(C. N. PRASAD)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI

